

CONTENTS

**Fifteenth Series, Vol. X, Fifth Session, 2010/1932 (Saka)
No. 2, Tuesday, July 27, 2010/ Sravanas 5, 1932 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
OBITUARY REFERENCE	2
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 21 to 40	5-93
Unstarred Question Nos. 231 to 460	94-527

FELICITATION BY THE SPEAKER	528
Felicitation to Saina Nehwal for winning three Super Series Badminton Tournaments	
PAPERS LAID ON THE TABLE	529-534
STATEMENT BY MINISTER	
Recent revision in prices of sensitive petroleum products Shri Murli Deora	535-539
ASSENT TO BILLS	540
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE	541
160th Report	
STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 5144, DATED 27.04.2010 REGARDING FUNDS FOR NATIONAL HIGHWAY PROJECTS ALONGWITH GIVING REASONS FOR DELAY	
Kunwar R.P.N. Singh	541-543
ELECTION TO COMMITTEE	
Committee on Welfare of Scheduled Castes and Scheduled Tribes	544
SECURITIES AND INSURANCE LAWS (AMENDMENT AND VALIDATION) BILL, 2010	545
STATEMENT RE: SECURITIES AND INSURANCE LAWS (AMENDMENT AND VALIDATION) ORDINANCE, 2010	
Shri Pranab Mukherjee	545

MATTERS UNDER RULE 377

- (i) Need to take measures to check extinction of birds, animals and plants species in the country
- Shri N.S.V. Chitthan 546-547
- (ii) Need to accord approval to all the pending irrigation projects in Gadchiroli district, Maharashtra
- Shri Marotrao Sainuji Kowase 548
- (iii) Need to extend services of Gujarat Queen Express (9109/9110) from Vapi to Gandhinagar in Gujarat
- Shri Kishanbhai V. Patel 549
- (iv) Need to expedite the setting up of an Oil Refinery in Barmer, Rajasthan
- Shri Harish Choudhary 550
- (v) Need to include proposed Yamuna Bank-Shiva Vihar line in third phase of Metro Project in North-East Delhi Parliamentary Constituency, Delhi
- Shri Jai Prakash Agarwal 551
- (vi) Need to repair N.H. 53 and deploy para-military forces along N.H. 39 to provide safe passage to transporters carrying essential commodities to Manipur
- Dr. Thockchom Meinya 552
- (vii) Need to run Thiruchendur Express daily from Thiruchendur to Chennai via Chord line in Tamil Nadu
- Shri S.S. Ramasubbu 553

- (viii) Need to set up a Barrage on river Yamuna in Agra to facilitate supply of clean drinking water in the city
- Prof. Ramashankar 554
- (ix) Need to set up industries in Sabarkantha Parliamentary Constituency, Gujarat for the development of the region
- Dr. Mahendrasinh P. Chauhan 555
- (x) Need to open a Kendriya Vidyalaya in Tikamgarh, Madhya Pradesh
- Shri Virendra Kumar 555
- (xi) Need to conduct an inquiry into the alleged allocation of coal blocks in Bokaro, Jharkhand
- Shri Ravindra Kumar Pandey 556
- (xii) Need to widen the Kanpur-Bilhaur-Kannauj-Etah-Bewar-Aligarh-Bulandshahar-Ghaziabad-Delhi G.T.Road into four-lane and also provide adequate medical facilities enroute for the victims of road accidents
- Shri Ashok Kumar Rawat 556
- (xiii) Need to send a central team to study the reasons of developing cracks in earthcrust and damage caused to 60 houses in Badaki Aut village of Nalanda district, Bihar and also provide relief to the victims
- Shri Kaushalendra Kumar 557
- (xiv) Need to make Tamil as one of the official language of India and to set up Indian National Institute of Epigraphy in Chennai, Tamil Nadu
- Shri R. Thamaraiselvan 558

- (xv) Need to distribute essential commodities to poor families through Authorized Retail Dealers in Kerala

Shri P. Karunakaran 559

- (xvi) Need to check the spread of Naxalism through socio-economic upliftment of Tribals in the country

Shri Yashbant Laguri 560

ANNEXURE – I

Member-wise Index to Starred Questions	561
Member-wise Index to Unstarred Questions	562-565

ANNEXURE – II

Ministry-wise Index to Starred Questions	566
Ministry-wise Index to Unstarred Questions	567

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 27, 2010/ Sravanas 5, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague, Shri Zora Singh Mann.

Shri Zora Singh Mann was a Member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas from 1998 to 2009, representing the Ferozepur Parliamentary Constituency of Punjab. An able parliamentarian, Shri Mann was a Member of the Committee on Industry and the Consultative Committee of the Ministry of Petroleum and Natural gas during the Twelfth Lok Sabha. He was a Member of the Committee on Agriculture and the Committee on External Affairs during the Thirteenth Lok Sabha. Shri Mann was a Member of the Estimates Committee, Committee on Food, Consumer Affairs and Public Distribution, Committee on Rural Development and the Consultative Committee of the Ministry of Railways during the Fourteenth Lok Sabha.

He was a committed social and political worker. He also served as a Member of the Post-Graduate Institute of Medical Research, Chandigarh from 1998 to 1999.

Shri Zora Singh Mann passed away on 27th June, 2010 at Delhi at the age of 70. We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02hrs.

The Members then stood in silence for a short while

(व्यवधान)

11.03 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

...(व्यवधान)

अध्यक्ष महोदया : आप प्लीज बैठ जाइये। श्रीमती सुषमा स्वराज, विपक्ष की नेता, कुछ कहने जा रही हैं, आप सुन लीजिए।

...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा) : अध्यक्ष जी, हमारे जो साथी वैल में आये हैं और अपने जिस दर्द को अभिव्यक्त कर रहे हैं, उसी दर्द की चर्चा में आपसे करना चाहती हूं। अध्यक्ष जी, अभी सरकार ने कैरोसीन और गैस के दामों में जितनी वृद्धि की है उससे गृहणी और गरीब आदमी का बजट लड़खड़ा गया है।

मैंने इस बारे में कार्य स्थगन प्रस्ताव आपकी सेवा में प्रस्तुत किया है। इस वृद्धि के बाद सत्र का यह पहला दिन है। मैंने सारा व्याख्यान ज्ञापन में लगा दिया है। हमारे अन्य साथियों द्वारा भी एडजर्नमेंट मोशन आपको दिए गए हैं। आप सारा काम रोक कर सबसे पहले महंगाई पर चर्चा कीजिए। पूरे का पूरा विपक्ष एकजुट हो कर आपसे मांग कर रहा है। मैं नेता विपक्ष के नाते आपसे कहना चाहती हूं कि आप हमारे एडजर्नमेंट मोशन को स्वीकृत कीजिए और हमें चर्चा करने की अनुमति दीजिए। ... (व्यवधान) अध्यक्ष महोदया, हमारे कार्य स्थगन प्रस्ताव का क्या हुआ?

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : आप हाउस चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया प्रश्नकाल चलने दीजिए।

...(व्यवधान)

11.06 hrs.

At this stage, Dr. Raghuvansh Prasad Singh and some other hon. Members came and stood on the floor near the Table.

* Not recorded

...(व्यवधान)

श्रीमती सुषमा स्वराज : महोदया, केवल विपक्षी दल ही नहीं, सत्ता पक्ष के सहयोगी दल, सत्ता दल के घटक दल सबके सब भारत बंद में शामिल थे। चाहे अलग-अलग स्थितियों पर किया हो, लेकिन वे लोग चाहते हैं कि जो दर्द हमने सड़कों पर उठाया, उस दर्द को सदन में अभिव्यक्त करें।...(व्यवधान) इसलिए हमारी आपसे विनती है कि आप हमारे कार्य स्थगन प्रस्ताव को स्वीकार करें।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्नकाल को चलने दीजिए, उसके बाद इसे देखेंगे।

...(व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी, प्रश्नकाल चलने दीजिए।

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, हमारे स्थगन प्रस्ताव का क्या हुआ। हमारे दूसरे साथियों ने भी स्थगन प्रस्ताव दिये हैं।...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.07 hrs.

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

अध्यक्ष महोदया : खेल-कूद की बात है। हम हाउस की तरफ से बधाई दे रहे हैं। जरा सुन लीजिए।

... (व्यवधान)

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

12.01½ hrs.**FELICITATION BY THE SPEAKER**

Felicitation to Saina Nehwal for winning three Super Series Badminton Tournaments

MADAM SPEAKER: Hon. Members, I am sure, all of you will join me in conveying our heartiest congratulations to Ms. Saina Nehwal for winning the Super Series badminton tournaments, namely, the Indonesia Open Super Series 2009; Singapore Open Super Series 2010 and the Indonesia Open Super Series 2010. These victories have catapulted her to No. 2 position in the world ranking which is a unique achievement in the history of Indian Badminton. These achievements are a matter of national pride and are a source of inspiration for budding sportspersons of our country.

We convey our best wishes to Saina Nehwal for her future endeavours.

... (Interruptions)

12.03 hrs.

At this stage, Shri Lalu Prasad, Shri Mulayam Singh Yadav and some other hon. Members came and stood on the floor near the Table

12.03 ½hrs .

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN), Madam, on behalf of my senior colleague, Shri P. Chidambaram, I beg to lay on the Table a copy of the Statement (Hindi and English versions) regarding modification of the award given by the Board of Arbitration in CA Reference No. 1 of 1998 under the Joint Consultative Machinery and compulsory Arbitration in respect of the pay scales for the post of Computer in the Office of the Registrar General, India.

(Placed in Library, See No. LT 2598/15/10)

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Madam, I beg to lay on the Table a copy of the Indian Post Office (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated the 12th April, 2010, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(Placed in Library, See No. LT 2599/15/10)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Madam, I beg to lay on the Table a copy of the Mineral Conservation and Development (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 216(E) in Gazette of India dated 29th March, 2010, under sub-section (1) of Section 23 of Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 2600/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): Madam, on behalf of my senior colleague, Dr. C.P. Joshi, I beg to lay on the Table a copy of the Jharkhand Panchayat Raj (Amendment) Ordinance, 2010 (Jharkhand Ordinance No. 1 of 2010) (Hindi and English versions) promulgated by the Governor of Jharkhand on 15th April, 2010, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 1st June, 2010, issued by the President in relation to the State of Jharkhand.

(Placed in Library, See No. LT 2601/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, on behalf of Shri G.K. Vasan, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock & Port Engineers Limited and the Ministry of Shipping for the year 2010-2011.

(Placed in Library, See No. LT 2602/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (i) The Indian Medical Council (Amendment) Ordinance, 2010 (No. 2 of 2010), promulgated by the President on the 15th May, 2010.

(Placed in Library, See No. LT 2603/15/10)

- (ii) The Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No. 3 of 2010), promulgated by the President on the 18th June, 2010.

(Placed in Library, See No. LT 2604/15/10)

- (iii) The Enemy Property (Amendment and Validation) Ordinance, 2010 (No. 4 of 2010), promulgated by the President on the 2nd July, 2010.

(Placed in Library, See No. LT 2605/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of my colleague, Shri Ajay Maken, I beg to lay on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated 1st June, 2010 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 460(E) in Gazette of India dated the 1st June, 2010 under article 356(3) of the Constitution.

(Placed in Library, See No. LT 2606/15/10)

- (2) A copy of the Order (Hindi and English versions) dated 1st June, 2010 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 461(E) in Gazette of India dated the 1st June, 2010.

(Placed in Library, See No. LT 2607/15/10)

- (3) A copy of the Report (Hindi and English versions) of the Governor of Jharkhand dated 31st May, 2010 to the President.

(Placed in Library, See No. LT 2608/15/10)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-

- (i) Annual Report of the National Human Rights Commission, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 2609/15/10)

- (ii) Memorandum of Action Taken on the Recommendations contained in the Annual Report of the National Human Rights Commission, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 2610/15/10)

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 2611/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) A copy of the Employees' State Insurance (Central) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 26th April, 2010, under sub-section (4) of Section 95 of the Employees' State Insurance 1948.

(Placed in Library, See No. LT 2612/15/10)

- (2) A copy of the Notification No. S.O. 1330(E) (Hindi and English versions) published in Gazette of India dated the 7th June, 2010, appointing the 7th day of June, 2010, as the date on which the Plantations Labour (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section 1 of the said Act.

(Placed in Library, See No. LT 2613/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the
Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Fertiliser Control (Second Amendment) Order, 2010 published in Notification No. S.O. 987(E) in Gazette of India dated 29th April, 2010.

(Placed in Library, See No. LT 2614/15/10)

(ii) S.O. 1030(E) published in Gazette of India dated the 7th May, 2010, making certain amendments in the Notification No. S.O. 977(E) dated the 9th November, 1987.

(Placed in Library, See No. LT 2615/15/10)

(iii) The Fertiliser Control (Third Amendment) Order, 2010 published in Notification No. S.O. 1230(E) in Gazette of India dated 25th May, 2010.

(Placed in Library, See No. LT 2616/15/10)

(iv) S.O. 1231(E) published in Gazette of India dated the 25th May, 2010, notifying specification of the customized fertilizer for a period of three years, to be manufactured by the manufacturer, mentioned therein.

(Placed in Library, See No. LT 2617/15/10)

(v) S.O. 1259(E) published in Gazette of India dated the 31st May, 2010, making certain amendments in the Notification No. S.O. 572(E) dated the 26th June, 1995.

(Placed in Library, See No. LT 2618/15/10)

(2) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 907(E) in Gazette of India dated 21st April, 2010, issued under sub-section (1) of Section 3 of Destructive Insects and Pests Act, 1914.

(Placed in Library, See No. LT 2619/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2620/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 3078(E) published in Gazette of India dated the 2nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2621/15/10)

(ii) S.O. 3082(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2622/15/10)

- (iii) S.O. 3084(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni and Kumuli) Section) in the State of Tamil Nadu.
(Placed in Library, See No. LT 2623/15/10)
- (iv) S.O. 3086(E) and S.O. 3087(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanushkodi Section) in the State of Tamil Nadu.
(Placed in Library, See No. LT 2624/15/10)
- (v) S.O. 3105(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
(Placed in Library, See No. LT 2625/15/10)
- (vi) S.O. 3160(E) published in Gazette of India dated the 9th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
(Placed in Library, See No. LT 2626/15/10)
- (vii) S.O. 3218(E) and S.O. 3229(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
(Placed in Library, See No. LT 2627/15/10)
- (viii) S.O. 3233(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
(Placed in Library, See No. LT 2628/15/10)

- (ix) S.O. 1008(E) published in Gazette of India dated the 4th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 212 in the State of Karnataka.

(Placed in Library, See No. LT 2629/15/10)

- (x) S.O. 1012(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.

(Placed in Library, See No. LT 2630/15/10)

- (xi) S.O. 1632(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.

(Placed in Library, See No. LT 2631/15/10)

12.04 hrs.

STATEMENT BY MINISTER

Recent revision in prices of sensitive petroleum products*

MADAM SPEAKER: Shri Murli Deora.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA):

Madam, I beg to lay on the Table the following statement.

In the light of the recommendations made by the Kirit Parikh Committee on a Viable and Sustainable Pricing System of Petroleum Products, the Government has taken certain pricing decisions recently. With effect from 26th June 2010, the prices of Petrol and Diesel have been made market-determined. As a result, the price of Petrol increased by Rs.3.50/litre. In Diesel, it was decided that for the present, the price would be increased by only Rs.2 per litre. Simultaneously, the prices of Public Distribution System (PDS) Kerosene and Domestic LPG were increased by Rs.3 per litre and Rs.35 per cylinder respectively.

The primary objective behind the pricing reforms undertaken by the Government is the growing imperative for fiscal consolidation, the need for reducing the subsidy burden on petroleum products in order to allocate more funds to social sector schemes such as health, education and food security and also ensuring the country's energy security in the long-run.

While making the decision, we have been quite conscious of the need to protect the common man. Only the bare minimal burden has been passed on to the consumers. This is evident from the fact that even after the price increases, the public sector Oil Marketing Companies (OMCs) continue to incur under-recoveries of Rs.1.66 per litre on Diesel, Rs.14.86 per litre on PDS Kerosene and Rs.201.80 per cylinder on Domestic LPG. The Government and the OMCs are expected to bear an under-recovery burden of approximately Rs.53,000 crore on sensitive petroleum products during 2010-11 even after the price increase.

The price increases, particularly in respect of the cooking fuels i.e., Domestic LPG and PDS Kerosene have been quite minimal. Considering the annual consumption of 8 cylinders by an

* Laid on the Table and also placed in Library, See No. LT 2632/15/10

average household, the increase in price of Domestic LPG by Rs.35 per cylinder is likely to increase their daily expenditure by less than Re.1. Similarly, the increase in price of PDS Kerosene by Rs.3 per litre is expected to increase the daily expenditure on Kerosene for an average rural household only by less than 50 paise.

The current pricing reforms will improve the financial health of the OMCs which need resources to invest in new refineries, marketing terminals, storage depots, pipelines, port facilities and other infrastructure for ensuring the country's long-term energy security. Besides, market determined pricing, by spurring market competition, will encourage oil companies to reduce cost, improve efficiency and enhance service standards.

It needs to be clarified that the price of Petrol has been made market driven since Petrol is largely an item of final consumption. Motor vehicle owners are largely well-off persons and do not need to be subsidized. During 2009-10, the annual rate of growth of Petrol consumption was nearly 14%. The growth in sale of vehicles can account for only around 50% of this growth in consumption; the remaining growth is on account of increased consumption of Petrol by existing vehicle owners. Such an abnormally high rate of growth in consumption is unsustainable both from the point of view of the economy and the environment. It is felt that the recent price increase in Petrol will encourage the consumers to adopt fuel efficiency and energy conservation measures.

While discussing the price increase, I ask the Hon Tale Members to consider that, the retail price of PDS Kerosene had not been revised since March 2002 although the average international price of Kerosene had grown by about four times, from \$23.65 per barrel in March 2002 to \$92.87 per barrel in April 2010.

Considering the fact that the per capita agriculture GDP had increased by 66% since 2002-03, the Expert Group headed by Dr. Kirit Parikh had recommended an increase of Rs.6 per litre in the price of PDS Kerosene. However, the price has been increased by only Rs.3/litre. Even after the recent price increase, the public sector OMCs are expected to incur under-recovery of approximately Rs.16,542 crore (at \$75/barrel of crude oil) on PDS Kerosene during 2010-11.

The price of PDS Kerosene in India is still the lowest among the neighbouring countries.

As on 1 July 2010, a litre of PDS Kerosene cost Rs.39 in Nepal, Rs.21 in Sri Lanka, Rs.36 in Pakistan and Rs.29 in Bangladesh as compared to Rs. 12.32 in Delhi.

Sub-market pricing of PDS Kerosene is leading to large quantities of the product getting diverted for adulteration of Diesel, which negates the efforts of the oil industry in implementation of better quality BSIII/IV auto fuels. As per the report of the NCAER, about 38% of the PDS Kerosene was getting diverted for non-PDS purposes including adulteration of other petroleum products.

In respect of Domestic LPG, I would urge upon the Members to recall that when the international crude oil prices fell to the level of \$44 per barrel in January 2009, the Government was quick to pass on the benefit to the consumer, and the price of Domestic LPG was reduced by Rs.25 per cylinder. Since then the crude oil prices have increased to the current level of around \$74 per barrel, necessitating an increase in the retail price of Domestic LPG.

The Expert Group had recommended an increase of Rs.100 per cylinder. However, appreciating the importance of this fuel in the common man's life, Government has increased the price by only Rs.35/cylinder. Even after this price increase, the public sector OMCs are expected to incur under-recovery of approximately Rs.20,719 crore (at \$75/barrel of crude oil) on Domestic LPG during 2010-11.

The price of Domestic LPG in India is still the lowest among the neighbouring countries. As on 1 July 2010, a cylinder of Domestic LPG cost Rs.775 in Nepal, Rs.769 in Sri Lanka, Rs.576 in Pakistan and Rs.537 in Bangladesh as compared to Rs.345 in Delhi.

It is being propagated by some sections that the public sector OMCs are making huge profits and still the Government is harping on their poor financial health as a justification for increasing prices. It is true that during 2009-10, the Profit After Tax (PAT) of IOC/BPC and HPC was Rs. 10,221 crore, Rs.1538 crore and Rs.1301 crore respectively. However, it must be remembered that these profits were made possible only after the Government and upstream oil PSUs have contributed subsidy of Rs.40,430 crore to the OMCs during 2009-10.

The Public sector OMCs are the backbone of the country's energy security. If their financial health deteriorates on account of the under-recoveries on the sensitive products, their

ability to discharge their assigned task of supplying the entire country with petroleum products suffers. The OMCs are required to make huge investments for meeting the country's present and future energy needs. The plan outlay for 2010-11 is Rs. 12,825 crore for IOC, Rs.3,022 crore for BPC and Rs.3,924 crore for HPC. These resources have to be generated by the OMCs internally. Hence, seen in the backdrop of their plan expenditure requirements, the OMCs' profits cannot be described as being very high.

Finally, I am constrained to raise the issue of high rates of taxation by the State Governments. In some of the States, the Sales Tax on Petrol and Diesel is as high as 33% and 24.7% respectively. Some of the State Governments are levying Sales Tax as high as 12.5% on an item like PDS Kerosene. Further, Sales Tax is being levied by the State Governments on an ad valorem basis, i.e., as a percentage of the price of the product. At a time of rising prices, ad valorem taxes have a cascading impact on the retail price of petroleum products. I have been repeatedly appealing to the State Governments to shift from the ad valorem rates of Sales Tax to specific tax component. Such a step, along with a reduction in the levels of State taxes, will ensure that the impact of rising international oil prices will be minimal. The Government of Delhi has recently reduced the VAT on Diesel from 20% to 12.5% and the Government of Goa has reduced the VAT on Petrol and Diesel by 2% and on LPG from 4% to Nil. These steps are worth emulation by the other States also.

In conclusion, I reiterate that the Government is committed to the twin objectives of protecting the interest of the common man, particularly the vulnerable sections of society as also to protect the financial health of the public sector OMCs. Let it not be forgotten that in July 2008, when the Indian Basket of crude oil price touched \$142/bbl and the required price increase was around Rs.31/litre for Diesel and Rs.21/ litre for Petrol, the Government stepped in to protect the consumer, and increased the retail price by only Rs.3/litre for Diesel and Rs.5/litre for Petrol. Despite the huge under-recoveries to the OMCs, uninterrupted supplies of all sensitive petroleum products were maintained throughout the country. For the year 2008-09, the Government and the oil PSUs subsidized the consumer to the extent of Rs. 1,03,292 crore on the four sensitive petroleum products.

I reiterate that while taking a decision on making the prices of auto fuels market-determined, Government has made it clear that in case international oil prices display high volatility, the Government will suitably intervene in the pricing of these products.

12.05 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following six Bills passed by the Houses of Parliament during the Fourth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 16th April, 2010: --

1. The Appropriation (Railways) No. 3 Bill, 2010;
2. The Appropriation (No. 2) Bill, 2010;
3. The Appropriation (No. 3) Bill, 2010;
4. The Finance Bill, 2010;
5. The Tamil Nadu Legislative Council Bill, 2010; and
6. The Plantations Labour (Amendment) Bill, 2010.

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to by the President: --

1. The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Bill, 2010;
 2. The Payment of Gratuity (Amendment) Bill, 2010;
 3. The Employees' State Insurance (Amendment) Bill, 2010; and
 4. The National Green Tribunal Bill, 2010.
-

12.05½ hrs.

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

160th Report

SHRI K.C. VENUGOPAL (ALAPPUZHA): I beg to lay on the *Table the One Hundred Sixtieth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the National Road Safety and Traffic Management Board Bill, 2010.

... (*Interruptions*)

12.06 hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 5144, DATED 27.04.2010 REGARDING FUNDS FOR NATIONAL HIGHWAY PROJECTS ALONGWITH GIVING REASONS FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay a statement (i) correcting the reply given on 27.04.2010 to Unstarred Question No. 5144 by Members of Parliament Shri Mangani Lal Mandal, Shrimati Shruti Choudhry, Dr. Kirodi Lal Meena, Shri N. Cheluvarama, Shri Rajnath Singh, Dr. Mahesh Joshi, Shri Premchand (Guddu), Shri A. Venkata Rami Reddy and Shri Amarnath Pradhan, regarding 'Funds for National highways Projects' and (ii) giving reasons for delay in correcting the reply.

*Report was presented to hon. Chairman, Rajya Sabha on 21st July, 2010 under Direction 3 (1) of the Directions by the Chairman, Rajya Sabha. A copy of the Report was forwarded to the hon. Speaker, Lok Sabha.

** Laid on the Table and also placed in Library, See No. LT 2633/15/10

12.07 hrs.

ELECTION TO COMMITTEE

Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to move the following: -

“That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of term of the Committee *vice* Shri Nand Kumar Sai, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

MADAM SPEAKER: The question is:

“That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of term of the Committee *vice* Shri Nand Kumar Sai, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

... (*Interruptions*)

12.07½ hrs.

**SECURITIES AND INSURANCE LAWS
(AMENDMENT AND VALIDATION) BILL, 2010***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934, the Insurance Act, 1938, the Securities Contracts (Regulation) Act, 1956 and the Securities and Exchange Board of India Act, 1992.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934, the Insurance Act, 1938, the Securities Contracts (Regulation) Act, 1956 and the Securities and Exchange Board of India Act, 1992.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce the Bill.

12.07¾ hrs.

**STATEMENT RE: SECURITIES AND INSURANCE LAWS (AMENDMENT
AND VALIDATION) ORDINANCE, 2010**

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by the Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No. 3 of 2010).

(Placed in Library, See LT No. 2634/15/10)

... (*Interruptions*)

* Published in the Gazette of India Extraordinary, Part-II Section 2 dated 27.07.2010

MADAM SPEAKER: If you go back, I can listen to you.

... (*Interruptions*)

अध्यक्ष महोदया : आप अपने स्थान पर जाइए। हम आपकी बात सुनेंगे।

... (व्यवधान)

अध्यक्ष महोदया : हम सबकी बात सुनेंगे।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet at 2.00 p.m.

12.08 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

14.00 ¼ hrs.

At this stag, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

उपाध्यक्ष महोदय : कुछ भी रिकार्ड में नहीं जायेगा।

*(Interruptions) ... **

14.0½ hrs.**MATTERS UNDER RULE 377 ****

MR. DEPUTY-SPEAKER: The House shall now take up Item No. 20. Matters under Rule 377 shall be laid on the Table of the House. Members are requested to send their slips immediately as per the practice.

... (Interruptions)

(i) Need to take measures to check extinction of birds, animals and plants species in the country

SHRI N.S.V. CHITTHAN (DINDIGUL): Plants and animals play important role in maintaining the ecological equilibrium. Some of the impacts of extinction of species are breaking of the continuity of the food chain, loss of important biological resources, reduction in species and genetic diversity and reduced resilience of the ecosystems.

* Not recorded

** Treated as laid on the Table

The international Union for conservation of Nature and Natural Resources (IUCN) has reported that a total of 560 species of animals and plants are threatened in India.

There is urgent need to have a study on the impact of this phenomena on Environment and Forests.

I request the Union Government to take remedial measures so as to address this problem and check extinction of birds, animals and plants species in the country.

(ii) Need to accord approval to all the pending irrigation projects in Gadchiroli district, Maharashtra

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर): महाराष्ट्र राज्य का गडचिरोली-चिमूर संसदीय क्षेत्र एक आदिवासी बाहुल्य क्षेत्र है। इस क्षेत्र के गडचिरोली जिले की तालुका आरमोरी की कोसरी ल0पा0 प्रकल्प, डोंगरगांव-ठाणेगांव उ0सिं0यो0, कुरखोड़ा तालुका की येंगलखेड़ा ल0पा0 प्रकल्प, चामोशी तालुका की हल्दीमास उ0सिं0यो0, तळोधी (मोकासा) उ0सिं0यो0, पिपरी रीठ ल0पा0 प्रकल्प, गणपुर उपसा सिंचन योजना, कढोली उ0सिं0यो0, अनखोड़ा उ0सिं0यो0, पोहार नाला प्रकल्प, गडचिरोली तालुका की कोटगल उ0सिं0यो0, कोटगल बॅरेज, अहेरी तालुका की महागांव गर्ग उ0सिं0यो0, देवलमारी उ0सिं0यो0, सिरोचा तालुका की रेंगुठा उ0सिं0यो0, धानोरा तालुका की पुलखल ल0पा0यो0 केन्द्र सरकार के पास वन संरक्षण अधिनियम के अधीन क्लियरेंस न मिलने के कारण स्वीकृति हेतु लंबित है, जिसकी वजह से गडचिरोली जिले का आदिवासी बाहुल्य क्षेत्र, जो पूरी तरह से खेती पर ही आश्रित है, में आदिवासी किसान अपनी खेती को पानी के अभाव में सिंचित न कर पाने की वजह से बेकारी की स्थिति में है।

मेरा सरकार से अनुरोध है कि वह गडचिरोली आदिवासी जिले की उपर्युक्त सभी परियोजनाओं को शीघ्र स्वीकृति प्रदान करके नक्सलवाद से प्रभावित क्षेत्रों को भूमि सिंचन हेतु पानी उपलब्ध करवाए, जिससे नक्सलवाद से प्रभावित व्यक्ति इन परियोजनाओं से लाभान्वित होकर राष्ट्र की मुख्य धारा से जुड़ सकें।

**(iii) Need to extend services of Gujarat Queen Express (9109/9110)
from Vapi to Gandhinagar in Gujarat**

श्री किसनभाई वी.पटेल (वलसाड़): गुजरात क्यून एक्सप्रेस (9109/9110) अभी वलसाड़ और अहमदाबाद के बीच चलती है। इस गाड़ी से प्रतिदिन कार्य करने वाले कर्मचारी, व्यवसायी और सरकारी दफ्तरों में कार्यवश यात्री यात्रा करते हैं। वलसाड़ से यह गाड़ी 4 बजे सुबह चलती है जिससे वापी और आसपास के यात्रियों को काफी दिक्कत होती है। उसी तरह रात में 12.30 बजे पहुंचती है जिससे इन यात्रियों को वलसाड़ स्टेशन पर ही रुकना पड़ता है। इसलिए इसका विस्तार वापी तक कर दिया जाए जिसकी दूरी मात्र 30 कि०मी० है जिससे यात्रियों को सुविधा हो। वापी में यार्ड की भी सुविधा है। उसी तरह यह गाड़ी सुबह 10.15 बजे अहमदाबाद पहुंचती है। सभी सरकारी दफ्तर गांधीनगर में हैं क्योंकि वह राज्य की राजधानी है। मात्र 30 कि०मी० जाने में वहां से यात्रियों को 2-3 घंटा लग जाता है और उस दिन उनका सरकारी दफ्तर का कार्य नहीं हो पाता है। सरकारी कर्मचारी भी अपने कार्यालय समय पर नहीं पहुंच पाते हैं। इसलिए इसका विस्तार गांधीनगर तक करने की अति आवश्यकता है।

अतः मैं इस सदन के माध्यम से माननीय रेल मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूँ और आग्रह करता हूँ कि गुजरात क्यून एक्सप्रेस ट्रेन का विस्तार दोनों तरफ वापी और गांधीनगर कर देने की अनुमति दें।

(iv) Need to expedite the setting up of an Oil Refinery in Barmer, Rajasthan

श्री हरीश चौधरी (बाडमेर): आजादी के 63 साल के बाद राजस्थान के थार मरूस्थली जिलों का विकास नहीं हुआ है। यहां के लोगों का जीवन मुख्य रूप से कृषि एवं पशुओं पर आधारित है। यहां के लोगों के पास रोजगार के अवसर नहीं हैं। बाडमेर में तेल एवं प्राकृतिक गैस भण्डार निकलने से लोगों को यह आशा हुई है कि अब उनके लोगों को रोजगार मिल जाएंगे। बाडमेर में रिफाइनरी स्थापित करने के लिए भौगोलिक, मानवीय एवं अन्य सभी पहलू अनुकूल हैं एवं सबसे बड़ी बात है कि बाडमेर में रिफाइनरी लगाने से थार मरूस्थलीय जिलों के विकास में योगदान मिलेगा। इसी बात को लेकर राज्य सरकार हर सहयोग देने के लिए आश्वासन दे चुकी है और केन्द्र सरकार को सूचित कर चुकी है। 2011 तक देश के पेट्रोलियम उत्पादन में बाडमेर भण्डार का योगदान 20 प्रतिशत होगा। राज्य के 18 सांसदों ने पत्र लिखकर माननीय पेट्रोलियम मंत्री जी को बाडमेर में रिफाइनरी लगाने का अनुरोध किया है। परन्तु इस दिशा में अभी तक सकारात्मक एवं प्रभावी ढंग से काम नहीं हुआ है जिसके कारण मरूभूमि के लोगों में काफी असंतोष है।

सदन के माध्यम से सरकार से अनुरोध है कि राजस्थान के बाडमेर जिले में रिफाइनरी लगाने के काम में तेजी लाई जाये जिससे रिफाइनरी स्थापित करके यहां के लोगों के सामाजिक, आर्थिक विकास में सहयोग दिया जाये।

(v) Need to include proposed Yamuna Bank-Shiva Vihar line in third phase of Metro Project in North East Delhi Parliamentary Constituency, Delhi

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): राजधानी दिल्ली में मेट्रो के तीसरे फेज में सात लाइनें प्रस्तावित थीं, जिसमें एक लाइन यमुना बैंक से शिव विहार भी शामिल थी। लेकिन इनमें से केवल छः को ही स्वीकृति प्रदान की गई है तथा सातवीं को लंबित रखा गया है। लंबित लाइन से मेट्रो सीलमपुर और यमुना विहार होते हुए शिव विहार जानी थी।

यमुना विहार और शिव विहार उत्तर-पूर्वी संसदीय क्षेत्र के अंतर्गत आते हैं तथा वजीराबाद रोड के दोनों तरफ बसी घनी आबादी वाली कालोनियां मेट्रो से वंचित हैं और इनकी आबादी 20 लाख के आसपास है। क्योंकि यहां घनी आबादी है, इसलिए मेट्रो की सबसे अधिक आवश्यकता इस क्षेत्र को है। जिस प्रकार विकास मार्ग पर मेट्रो चलाई गई है, उसी प्रकार वजीराबाद रोड पर भी सेंट्रल वर्ज पर मेट्रो का रूट चलाया जा सकता है। यह रूट आनंद विहार या दिलशाद गार्डन से शुरू होकर दिल्ली विश्वविद्यालय तक चलाया जा सकता है। इस तरह कई लाइनें भी आपस में मिल जाएंगी और बड़ी संख्या में लोगों को मेट्रो का संपर्क मिल जाएगा।

मेरा केन्द्र सरकार से अनुरोध है कि मेट्रो के तीसरे फेज में प्रस्तावित यमुना बैंक से शिव विहार लाइन को जनहित में अविलम्ब स्वीकृत करके राजधानी दिल्ली के उत्तर-पूर्वी संसदीय क्षेत्र के लोगों को मेट्रो की सुविधा उपलब्ध करवाएं।

(vi) Need to repair N.H. 53 and deploy para-military forces along N.H. 39 to provide safe passage to transporters carrying essential commodities to Manipur

DR. THOKCHOM MEINYA (INNER MANIPUR): The cost of living in Manipur has been exceedingly high for the last few months. There is acute shortage of essential commodities in the state. People of Manipur are buying essential commodities from black market at sky-rocket price. For instance, Petrol Rs. 110-150/litre, Diesel Rs. 70-90/litre, Cooking gas Rs 1500-2000/cylinder and Rice Rs. 30-45/kg.

One reason for this scarcity is our transporters' reluctance to ply on NH 39 even after lifting of blockade by Naga students as transporters are facing extortions and frequent bandhs by Naga insurgents/organizations on this route.

Another reason is that the other two National Highways i.e. NH 53 and NH 150 connecting Manipur with Assam and Mizoram respectively are in pathetic conditions.

At the moment, Manipur Government is managing with NH 53 which is affected by regular landslides and bridges on it are dangerously dangled. I urge upon the Ministry of Road Transport & Highways and NHAI to take up the improvement of NH 53 on war footing.

Also, NH 150 is still at a nascent stage and it is too narrow for any traffic.

At this juncture NH 39 remains the only viable option for transportation of essential commodities.

I, therefore, urge upon the Union Government, particularly the Union Home Ministry to set up a National Highway Protection Force for manning sensitive NHs like NH 39. Till a National Highway Protection Force is mobilized and put in place, for the time being adequate Para-military forces may be deployed along NH 39 for providing a safe passage to our transporters. Immediate action is the need of the hour.

(vii) Need to run Thiruchendur Express daily from Thiruchendur to Chennai via Chord line in Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Thiruchendur is one of the important six abodes of Lord Karthik. It is a pilgrim town that attracts devotees from all over the country and abroad throughout the year. Among the temple festivals in Thiruchendur temple, Skanda Shasti is very famous one. However, Thiruchendur does not have proper rail connectivity to the State Capital, Chennai and other places.

After conversion of Broad Gauge and persistent demand from the general public and the pilgrims, the Chendur Express connecting Thiruchendur and Chennai was inaugurated last year as a weekly Express. This train passes through Villupuram, Trichy, Madurai, Tirunelveli via Chord line. At the time of introduction, it was assured that this train would run 5 days in a week and later it will be converted into daily train. Besides, the Railway authorities also notified that the Chendur Express would run 5 days a week via Chord line and the coaches had also arrived at Thiruchendur. During April 2010, the main line between Villupuram-Mayiladuthurai was opened after gauge conversion. However, the frequency of Chendur Express has not yet been increased. As a result, the people in Southern Tamil Nadu, the pilgrims, women and children are facing a lot of difficulties. Buses are often over-crowded and the private operators are over charging and amassing huge profits. This is a highly profitable route and tickets are booked well in advance. Railways are running special trains every now and then to cope with the rush of passengers.

I, therefore, request the Hon'ble Minister of Railways to run Thiruchendur Express (Train No. 6735/6736-Chennai Egmore-Thiruchendur-Chennai Egmore) as a daily train Via Chord Line.

(viii) Need to set up a Barrage on river Yamuna in Agra to facilitate supply of clean drinking water in the city

प्रो. रामशंकर (आगरा): आगरा को प्राचीन एवं विश्व धरोहर के रूप में जाना जाता है। यहां दुनिया भर से देशी, विदेशी एवं वी.आई.पी. व्यक्ति लाखों की संख्या में आते हैं। आगरा में पानी खारा है जिसमें टी0डी0एस0 की मात्रा 2000-5000 तक है जिसके कारण कई प्रकार की बीमारियों से ग्रसित होकर गरीब आदमी अधिक समय तक नहीं जीता है। शारीरिक अपंगता एवं मानसिक बीमारियों से ग्रस्त व्यक्तियों की संख्या लगातार बढ़ रही है। शहर की आबादी 30 लाख है। जिसका बहुत बड़ा भाग इसकी चपेट में है। यमुना में पानी न होने के कारण गन्दे नाले के पानी को वाटर वर्क्स द्वारा अपर्याप्त मात्रा में सप्लाई किया जाता है। यह पानी कीड़ायुक्त तथा बदबूदार होता है। पानी का जल स्तर भी निरंतर नीचे की ओर जा रहा है। यमुना पर बैराज की मांग लंबे समय से चली आ रही है। जिसका शिलान्यास भी पिछले समय हो चुका है। बैराज बनने से ताजमहल की नींव में जो लकड़ी है वह भी सुरक्षित रहेगी तथा यमुना में पानी रहने से सांस्कृतिक गतिविधियों के साथ साथ नौकायन को भी बढ़ावा मिलेगा।

(ix) Need to set up industries in Sabarkantha Parliamentary Constituency, Gujarat for the development of the region

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): मेरा संसदीय क्षेत्र साबरकांठा कई दृष्टियों से अत्यंत पिछड़ा जिला है, जहां पर अनुसूचित जाति एवं अनुसूचित जनजाति बहुत संख्या में कृषि पर आधारित और जंगलों में रहती है और इस क्षेत्र की भौगोलिक स्थिति समतल नहीं है, पहाड़ी एवं टीले के रूप में है, जिसके कारण लोगों को अपने खेतों को सिंचित करने में कई कठिनाइयों का सामना करना पड़ता है। यहां के लोगों को पर्याप्त सुविधायें नहीं हैं, सामाजिक दशा दयनीय है एवं उद्योगों का नामोनिशान नहीं है। हालांकि यहां पर औद्योगिकीकरण की काफी संभावनायें हैं, परंतु इस क्षेत्र के विकास के लिए केन्द्र स्तर पर कोई विचार आज तक नहीं हुआ है। मेरे संसदीय क्षेत्र के पिछड़ा होने के बावजूद पिछड़े क्षेत्रीय विकास फंड से कोई मदद नहीं मिल पा रही है।

सदन के माध्यम से सरकार से अनुरोध है कि गुजरात के साबरकांठा जिले के पिछड़ेपन को दूर करने के लिए केन्द्र स्तर पर उद्योग लगाने की पहल की जाये और राज्य सरकार को पिछड़े क्षेत्रीय विकास फंड की मदद से यहां पर उद्योग लगाने में सहायता दी जाये, जिससे इस क्षेत्र के पिछड़ेपन को दूर किया जा सके।

(x) Need to open a Kendriya Vidyalaya in Tikamgarh, Madhya Pradesh

श्री वीरेन्द्र कुमार (टीकमगढ़): मेरे संसदीय क्षेत्र टीकमगढ़ में केन्द्रीय विद्यालय नहीं है, जिससे यहां केन्द्रीय एवं राज्य सरकार के कर्मचारियों के बच्चे केन्द्रीय विद्यालय की सुविधा से वंचित हैं। लंबे समय से यहां केन्द्रीय विद्यालय की मांग की जा रही है। अतः टीकमगढ़ में शीघ्र ही केन्द्रीय विद्यालय खुलवाने की पहल केन्द्र सरकार द्वारा की जाये।

(xi) Need to conduct an enquiry into the alleged allocation of coal blocks in Bokaro, Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): देश में विद्युत, इस्पात एवं अन्य उद्योगों को बढ़ावा देने के लिए सार्वजनिक क्षेत्र सहित निजी कंपनियों को कोल माइनिंग ब्लकों का आवंटन किया गया जिसमें हमारे क्षेत्र के बोकारो जिला में इलेक्ट्रो स्टील कास्टिंग लिमिटेड द्वारा इस्पात संयंत्रों की स्थापना के लिए कोल माइनिंग ब्लकों का आवंटन किया गया है। आज तक इस्पात संयंत्र का निर्माण लंबित है।

अतः मेरी केन्द्र सरकार से मांग है कि इस लंबित मामले की गहन जाँच केन्द्रीय एजेन्सी से कराकर उचित कार्यवाही की जाये तथा इस्पात संयंत्र की स्थापना अविलंब करायी जाय।

(xii) Need to widen the Kanpur-Bilhaur-Kannauj-Etah-Bewar-Aligarh-Bulandshahar-Ghaziabad-Delhi G.T. Road into four-lane and also provide adequate medical facilities enroute for the victims of road accidents

श्री अशोक कुमार रावत (मिसरिख): कानपुर-बिल्हौर-कन्नौज-एटा-बेवर-अलीगढ़-बुलन्दशहर-गाजियाबाद-दिल्ली मार्ग, जो शेरशाह सूरी द्वारा बनवाया गया था, देश का एक महत्वपूर्ण व ऐतिहासिक जी.टी. मार्ग है। दिल्ली से जुड़ा होने के कारण इस मार्ग पर यातायात का भारी दबाव है। पिछले काफी समय से इस मार्ग को चार लेन का बनाये जाने की मांग की जा रही है। लेकिन अभी तक इस मार्ग को चार लेन में परिवर्तित नहीं किया गया है, जिस कारण यहां आये दिन गंभीर दुर्घटनाएं होती रहती हैं। जिसमें काफी लोगों की मृत्यु हो जाती है और बड़ी संख्या में लोग गंभीर गंभीर रूप से घायल भी हो जाते हैं। इस मार्ग पर गंभीर सड़क दुर्घटनाओं को दृष्टिगत रखते हुए एक प्रत्येक निश्चित दूरी के पश्चात समुचित चिकित्सा सेवा उपलब्ध कराये जाने की भी आवश्यकता है।

मेरा केन्द्र सरकार से अनुरोध है कि वह कानपुर-बिल्हौर-कन्नौज-एटा-बेवर-अलीगढ़-बुलन्दशहर-दिल्ली मार्ग पर एक निश्चित दूरी के अंतराल पर समुचित चिकित्सा सेवा उपलब्ध कराये जाने के साथ-साथ इस मार्ग को चार लेन का बनाये जाने हेतु आवश्यक कदम उठाए, जिससे इस मार्ग पर यातायात के भारी दबाव को कम किया जा सके और आये दिन होने वाले हादसे भी न हों।

(xiii) Need to send a central team to study the reasons of developing cracks in earthcrust and damage caused to 60 houses in Badaki Aut village of Nalanda district, Bihar and also provide relief to the victims

श्री कौशलेन्द्र कुमार (नालंदा): मेरे संसदीय क्षेत्र नालन्दा जिले के बेन प्रखण्ड के ग्राम बड़की ऑट में जमीन फट गई है। लगभग 60 मकान भी दो फाड़ हो गए हैं। लोग घर छोड़कर जा रहे हैं। सभी लोग डरे हुए हैं, सहमे हुए हैं। किसी को कुछ समझ में नहीं आ रहा है। कोई इसे दैवी प्रकोप समझ रहा है, कोई इसे विनाशलाला कह रहा है। सच्चाई क्या है, इसको जानने के लिए मैं सरकार से मांग करता हूं कि वहां पर केन्द्रीय टीम भिजवाई जाये जो कि मौका-ए-वारदात पर जाकर अध्ययन करे एवं अध्ययन की रिपोर्ट से सरकार को अवगत कराये ताकि लोगों को राहत मिल सके तथा वहां पर आपदा राशि तथा प्रबंध भिजवाया जाये, इसकी पुरजोर मांग मैं सरकार से करता हूं।

(xiv) Need to make Tamil as one of the official languages of India and to set up Indian National Institute of Epigraphy in Chennai, Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): The Government of Tamil Nadu has successfully organized the first edition of the historic World Classical Tamil Conference in Coimbatore in the month of June, 2010. The conference adopted resolution to make 'Tamil' one of the official languages of the country. The World Classical Tamil Conference laid emphasis that the Classical language Tamil should be made the official language of the centre. The Conference also adopted a resolution to recognize and accept Tamil as an official language in Madras High Court and cited that in 2006, an unanimous resolution was adopted in the Tamil Nadu assembly that Tamil should be the language of use in Madras High Court and it was sent to the Union Government with the recommendations of the Governor and Chief Justice of Madras High Court. The State Government of Tamil Nadu has urged the Centre to sanction sufficient funds for research and development of Tamil language on par with those allocated for Sanskrit. It has also proposed to set up the 'Indian National Institute of Epigraphy' in Chennai since around one lakh epigraphical representations in all Indian languages have been identified so far and out of these, 60,000 are in Tamil language and the Centre has planned to set up a National Epigraphy Institute. The conference reaffirmed the demand and proposed National Epigraphy Institute be set up in Chennai. The conference has also unanimously demanded the Centre to work out a detailed plan for taking up ocean archaeology research for Kumari Continent and Popompuhar buried in the ocean. I, therefore, urge upon the Government to consider the above said resolutions adopted at the conference.

(xv) Need to distribute essential commodities to poor families through Authorized Retail Dealers in Kerala

SHRI P. KARUNAKARAN (KASARGOD): I would like to place before the House an urgent issue of the state of Kerala. Kerala is a food deficit state with only 15% of the food grain required by it being produced in the state. It depends on the other states, such as Tamil Nadu, Andhra Pradesh, Madhya Pradesh, Bihar & Gujarat etc. for the balance 85% of its requirement. Kerala has a large network of fair price shops called ARDs covering every nook & corner of the state of distribute food grains being allotted by the Central Government under Public Distribution System, i.e., rice & wheat. For the requirement of pulses, spices etc. the people have to depend upon the open market, which is highly volatile. The middle & lower classes of the society are finding it very difficult to make both ends meet. Essential commodities under the open market are unaffordable to the BPL families. Most of them are casual labourers or labourers in the unorganized sector who get on an average only ten days job in a month. The Supplico, which is part of the public distribution system in the state, is supplying essential commodities at subsidized rates. But they are able to fulfil only about 25% of the requirement with their 1179 numbers of retail outlets in the state. So, essential commodities need to be distributed through the ARDs to benefit the needy families. I request the Government to take immediate step in this regard.

(xvi) Need to check the spread of Naxalism through socio –economic upliftment of Tribals in the country

श्री यशवंत लागुरी (क्योंझर): आदिवासी क्षेत्र के विकास के नाम पर विभिन्न परियोजनायें तथा कल-कारखानों की स्थापना के कारण विस्थापित आदिवासी समाज को असीम पीड़ा झेलनी पड़ रही है। अपने आंख के सामने अपने को उजड़ता देख और बाहरी लोग उनके जमीन पर अट्टालिकायें खड़ी कर रहे हैं। सदियों से शोषित, उपेक्षित, अत्याचार एवं अन्याय से पीड़ित आदिवासी समाज अपने अस्तित्व तथा स्वाभिमान की रक्षा के लिए आंदोलित हो उठी है। भारत के सबसे गरीब सभी जिले प्रायः आदिवासी क्षेत्र में पड़ते हैं। भीषण गरीबी तथा बेरोजगारी, असहनीय शोषण और अत्याचार से उपजे असंतोष के कारण आदिवासी युवक नक्सलवाद की गिरफ्त में आ जाते हैं तथा लॉ एंड ऑर्डर का मामला समझ कर सरकार नक्सलवाद को समाप्त नहीं कर सकती है। नक्सलवाद से प्रभावित होने के मूल कारणों तक जाना होगा।

सदन के माध्यम से सरकार से अनुरोध है कि आदिवासियों के साथ हो रहे अन्याय, शोषण एवं अत्याचार के स्वरूप की पहचान कर उनका समुचित निराकरण करने का उपाय करे और आदिवासियों के विश्वास को पुनः बहाल करने के साथ-साथ सामाजिक तथा आर्थिक स्तर ऊँचा उठाने हेतु विकास तथा कल्याणकारी कार्यों को ईमानदारीपूर्वक लागू करके ही नक्सलवाद को समाप्त किया जा सकता है।

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 28th July, 2010 at 11.00 A.M.

14.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 28, 2010/Sravana 6, 1932 (Saka).

